

39,38

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 77 / 2017 In C.P. No. 19/397-398/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Rajkumar Dindayal Agrawal & Ors.  
V/s.  
Rohit Rajkumar Agarwal & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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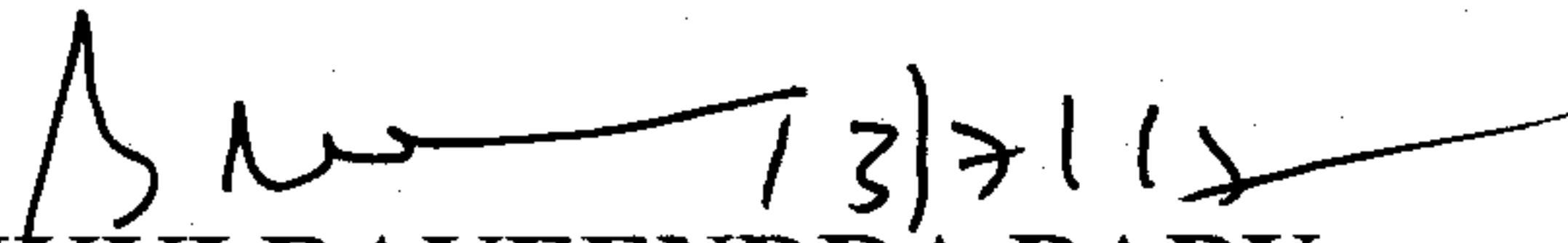
1.	UMESH VED	PCS	R 1 to 3	Umesh V. Ved
2.	A R GUPTA & ASSOCIATES	Adv.	Petitioners	(For AR GUPTA)

**ORDER**

Learned Advocate Ms. Neeta Pandit i/b A R Gupta & Associates present for Original Petitioners. Learned PCS Mr. Umesh Ved present for Original Respondents no. 1 to 3.

At request of Learned Counsel for petitioner on the ground that Respondents have call for EOGM and there is need to file some more documents requested time for final hearing.

List the matter on 30.08.2017 for final hearing along with IA 77/2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.